

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST ZONAL BENCH AT AHMEDABAD**

REGIONAL BENCH – COURT NO. 01

Service Tax Appeal No. 10452 of 2015

[Arising Out Of OIO-RAJ-EXCUS-000-COM-049-14-15 Dated- 09/12/2014 Passed By
Commissioner of Central Excise-RAJKOT)

Technomaint Contractors Limited
Rajdhani Complex, Capital Point Moti Khavdi,
Jamnagar, Gujarat

..... Appellant

VERSUS

C.C.E. & S.T.-Rajkot
Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat-360001

.....Respondent

APPEARANCE:

None appeared for the Appellant
Shri. G. Nair, Assistant Commissioner (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA
HON'BLE MEMBER (TECHNICAL), MR. C.L. MAHAR**

FINAL ORDER NO. 11129 /2024

DATE OF HEARING:16.05.2024

DATE OF DECISION:16.05.2024

SOMESH ARORA

Matter has been coming up earlier also on 01.08.2023, 14.09.2023, 08.11.2023, 13.12.2023, 30.01.2024, 06.03.2024, 08.04.2024 and 02.05.2024 but despite repeated efforts no one has joined even made request for decision on merits. Nobody has appeared or adjournment request has been made even this time. Persistent non appearance shows that appellant are not serious in pursuing the matter. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497

(Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. Appeal is accordingly dismissed. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

2. Appeal is dismissed.

(Dictated and Pronounced in the open Court)

(SOMESH ARORA)
MEMBER (JUDICIAL)

(C.L.MAHAR)
MEMBER (TECHNICAL)

Prachi